

period of ten years will be subject to the prior approval of the Government of India.

(b) The proposal was approved in consultation with the Ministry of Education in furtherance of their policy to make scientific, technical and other standard text books available to students in Indian Educational Institutions at reasonable prices instead of having to import such books at high cost, and with a view to build up an export market for such books.

#### MACHINERY LYING IN THE OPEN AT OKHLA

\*150. SHRI BABUBHAI CHINAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that machinery imported by Government, has been lying unallocated to parties concerned for several months at the Okhla Industrial Estate;

(b) whether the machinery has been lying in the open and if so, whether any damage has been caused thereby; and

(c) whether Government propose to construct godowns to stock the machinery until it is allocated to the parties concerned?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) No, Sir. Government do not import machinery for allocation to parties intending to set up Small Scale Industries in Industrial Estates. National Small Industries Corporation only provides facilities to small scale industrial units of acquiring machinery on hire purchase basis.

(b) No, Sir.

(c) Does not arise.

#### PRICES OF JAMNAGAR SEA SALT

\*153. SHRI KAMTA SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the cost of production of sea salt (crushed) per ton at Jamnagar in Gujarat State;

(b) the selling rate of crushed sea salt wagon delivery (excluding the price of gunny bags) charged by the manufacturers from the local traders;

(c) whether the selling price for the salt (in bulk) per ton f.o.r. Jamnagar is different for different destinations;

(d) whether it is a fact that the profit of the manufacturers of sea salt in the West Coast for wagon delivery ranges between 200 to 300 per cent.; and

(e) if so, what measures Government propose to adopt to check such high prices being charged by the manufacturers?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) to (e) Information required is being collected and will be laid on the Table of the House in due course.

#### DEVELOPMENT OF SUNDARBANS

\*154. SHRI S. C. DEB: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission have asked for a report from the Government of West Bengal for the Development of Sundarbans; and

(b) what are the broad features of the proposed development programme?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) and (b) Progress on the develop-

ment programmes benefiting the Sundarbans area in West Bengal was recently reviewed at the official level in Calcutta. The State Planning Department agreed to furnish necessary information in the State Government's proposal for the Annual Plan, 1963-64

**AFFILIATION OF SECONDARY SCHOOLS IN GOA WITH DELHI BOARD OF SECONDARY EDUCATION**

**\*155. SHRI B. D. KHOBARAGADE:** Will the PRIME MINISTER be pleased to state:

(a) whether any representation has been received from the Headmasters' Association in Goa drawing attention of the Government to the hardship caused to thousands of students due to affiliation of Secondary Schools in Goa to Delhi Board of Secondary Education and demanding that *status quo* should be maintained; and

(b) if so, what steps have been taken to relieve the students of this great hardship?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b) Yes, Sir. The Government of India have had this matter carefully examined by an Education Committee who, according to the consensus of opinion in Goa, recommended that the affiliation of the Secondary Schools in Goa to the Central Board of Education, Delhi, was most suited to the educational pattern there and was not likely to involve hardship to students. The Government of India have accepted these recommendations.

**REFORMS IN GOA JAILS**

**\*156. SHRI B. D. KHOBARAGADE:** Will the PRIME MINISTER be pleased to state:

(a) whether any memorandum has been submitted by Shri George Vaz, President of the Goa Mining Labour

Welfare Union, drawing attention to the conditions prevailing in jails in Goa and demanding an enquiry commission in the matter; and

(b) if so, what action has been taken on this memorandum?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes Sir.

(b) The Goa Administration have carefully considered the memorandum submitted by Shri George Vaz, President of the Goa Mining Labour Welfare Union. They are not satisfied that there is sufficient justification for the appointment of a special Commission to look into conditions in jails in the Union Territory. The Administration are taking action to improve conditions in all jails in Goa, Deman and Diu.

**FREE TRADE ZONE IN SHEWA NEWA AREA, KOLABA DISTRICT, MAHARASHTRA**

**\*157. SHRI B. D. KHOBARAGADE:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Maharashtra State Advisory Council of Industries has recommended the setting up of a free-trade zone in Shewa Newa area in the District of Kolaba of Maharashtra;

(b) whether any representation to this effect has been made by the Government of Maharashtra; and

(c) if so, what is the decision of Government in the matter?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) to (c) Yes, Sir. The Maharashtra State Government had submitted a note regarding the suitability of Shewa Newa for the setting up of a free trade zone to the Chairman of the Committee on